

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 306 & 307 of 2013**

**Dated : 26<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Maithon Power Ltd. ... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Proxy counsel for  
Mr. Venkatesh**

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay for R.1  
Mr. Paresh Bihari  
Ms. S. Choudhuri for R.2**

**ORDER**

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 10.03.2014 after serving copy on the other side.

Post the matter on **24.03.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/kt